

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE,  
NEW DELHI DISTRICT, PATIALA HOUSE COURTS, NEW DELHI**

**-NOTICE-**

In pursuance of letter no. 6804/Genl.I/OC/PHC/DHC dated 21.11.2022 received from the Registrar (Genl.I), Hon'ble High Court of Delhi, applications are invited in the prescribed proforma (copy enclosed) for filling up 01 (One) position of Oath Commissioner in the Patiala House Court Complex, from advocates having minimum three years of practice and an annual income of not less than Rs. 24,000/- P.A. A candidate for re-appointment as an Oath Commissioner shall be however eligible only after three years of the expiry of his previous term. The above income criteria will not be applicable to handicapped/disabled persons and lady advocates who are divorcee/widowed/single.

The applications duly filled in the prescribed proforma (which can also be obtained from the General Branch of this office) should reach this office through Receipt and Issue Branch, New Delhi District, PHC, New Delhi during the period from 06.02.2023 to 26.02.2023 on all working days between 10:00 A.M. to 4:30 P.M. No application received beyond 26.02.2023 will be accepted.

  
**(RAJINDER SINGH)**


Chairman /Additional Sessions Judge-06  
Committee for Appointment of Oath Commissioner  
New Delhi District, PHC, New Delhi

No. 3450-3460 O.C./Genl./NDD/2023

Dated, Delhi the 1/2/2023

Copy forwarded for information and necessary action to:-

1. P.S. to L.A. District & Sessions Judge, New Delhi District, PHC, New Delhi.
2. The Hozy. Secretary, Bar Association of Patiala House, Saket, Rohini, Dwarka, Karkardooma and Tis Hazari Courts Complexes, alongwith copy of Letter no. 6804/Genl.I/OC/PHC/DHC dated 21.11.2022 of Hon'ble High Court of Delhi and criteria/performs for information of the members of the Bar.
3. The Website Committee, District Courts, Tis Hazari, Delhi with the request to upload the same on the Delhi District Court Website.
4. Public Relation Officer, New Delhi District, New Delhi.
5. The Caretaker, New Delhi District, with the direction to paste the Notice along with its enclosures on all the notice boards of Patiala House Court Complex and submit a report in this regard.

  
Chairman /Additional Sessions Judge-06  
Committee for Appointment of Oath Commissioner  
New Delhi District, PHC, New Delhi

**HIGH COURT OF DELHI - NEW DELHI**

No. 1804/Genl.-JOC/PHC/DHC

Dated 21.11.22

From:

The Registrar General,  
High Court of Delhi,  
New Delhi.

To:

The Principal District & Sessions Judge  
New Delhi District, Patiala House Courts,  
New Delhi.



**Sub: Resignation of Mr. Vaibhav Jain from the duties of Oath Commissioner.**

Sir/Madam,

I am directed to refer to your letter dated 07.05.2022, on the above subject and to inform you that this Court has accepted the resignation of Mr. Vaibhav Jain, Advocate from the duties as Oath Commissioner.

You are, therefore, requested to invite applications and send your recommendations for filling up 01 position of Oath Commissioner in the light of extant guidelines reproduced below, in the prescribed proforma (copy enclosed):-

**Guidelines for appointment of Oath Commissioners in all Courts including Income Tax and Sales Tax.**

1. An applicant for the appointment as an Oath Commissioner should have 3 years practice as an Advocate on the last date of submission of application form and the advocates applying for appointment in a particular Court Complex, should be mainly practicing at the said Complex.
2. The tenure of appointment of Oath Commissioner in all Courts shall be of 2(two) years, unless otherwise ordered by the High Court.
3. An advocate can be considered for re-appointment after a period of 3 years from conclusion of his/her earlier term.
4. The average annual income for an applicant for appointment as an Oath Commissioner should be not less than Rs. 24,000/- per annum during the preceding two years.  
In support of proof of income, the applicant shall file an affidavit in the absence of any other proof.  
Provided that the income criteria will not be applicable in case of persons with disability and lady advocates, who are divorcee/widowed/single.
5. Preference to the extent of 10% will be given to senior citizens, lady advocates, who are divorcee and widowed, and persons with disability, subject to their furnishing the requisite proof in order to claim appointment in any of the preferred categories.

You are, further requested to recommend at least 20% more names for consideration while sending the recommendations for filling up the said position of Oath Commissioner.

Yours faithfully

*(Signature)*  
(Javed Khan)

Deputy Registrar (Genl-1)  
for Registrar General

*(Signature)*  
21.11.2022

Adv etc (Genl-1)

Be put up before do-chaupara  
Oath Commissioner Committee  
*(Signature)*  
o/c Genl-1  
PNC NO. 1000

**PROFORMA**

1.	Name	
2.	Father's/Husband's Name	
3.	Date of birth	
4.	Date of Enrollment as an Advocate with Bar Council of Delhi alongwith Enrollment No. (Attach copy of Enrollment Certificate)	
5.	Name of Bar Association with which registered with Membership No.	
6.	Average Annual Income (Attach Proof of Income on Affidavit, clearly mentioning that "average annual income is not less than Rs...../- per annum during the preceding two years" except in case of divorcees with disability and lady Advocates who are divorcees/widows/single).	
7.	Residential Address with Telephone No.	
8.	Official Address with Telephone No.	
9.	Court where mainly practicing	
10.	Whether earlier appointed as Oath Commissioner by this Court for any Courts of Delhi? If yes, give particulars.	
11.	Whether earlier appointed as Oath Commissioner by the Govt. of NCT of Delhi? If yes, give particulars.	
12.	Reference of two Advocates of ten years standing or of other respectable persons.	
13.	Whether advocates are Senior Citizens, lady advocates who are divorcees/widow/single and persons with disability; Please specify. (Senior citizens, lady advocates who are divorcees or widowed and persons with disability shall furnish the requisite proof).	
14.	Any special reason, the applicant wants to adduce in support of his/her application.	

Signature of applicant